

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP (IB) No.32/Chd/Hry/2018

In the matter of:

Nisheet Ranjan.Petitioner.

Versus

Letstrak Tech Pvt. Ltd.Respondent.

Present: Mr.Gaurav Mankotia, Advocate for petitioner.
Mr.Pradeep Nauharia, Advocate with Ms.Sapna Narang,
Advocate for respondent.

Learned counsel for the petitioner referred to the email dated 01.12.2016 sent by the petitioner to the respondent. However, the learned counsel for the respondent pointed out that in the copy of the e-mail referred by the learned counsel for the petitioner, the last sentence to the effect that the petitioner still intends to work for Letstrak, but will be able to discuss that in future only once his dues are clear, is not mentioned in the copy of the e-mail handed over by the learned counsel for the petitioner to the learned counsel for the respondent. Learned counsel for the petitioner seeks time to have instructions from his client in this regard.

List the matter for arguments on 18.05.2018.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

May 14, 2018.
Ashwani